

*Break-up of nature of Second Stage Advice given by the
CVC during 2010 and 2011*

Year	2010			2011		
	On the CDI's Reports	On the cases received from CVOs	Total	On the CDI's Reports	On the cases received from CVOs	Total
Major penalty	39	484	523	10	435	445
Minor penalty	8	261	269	9	199	208
Exoneration	6	253	259	12	275	287
Other action	12	117	129	5	82	87
TOTAL	65	1115	1180	36	991	1027

Items sold by Kendriya Bhandar at higher rates

704. SHRI RANBIR SINGH PARJAPATI: Will the PRIME MINISTER be pleased to state:

(a) whether Kendriya Bhandar is fleecing public in selling daily need items at higher rates than open market rates despite procuring items directly from manufacturers;

(b) whether Government has received complaints enclosing bills of open market and Kendriya Bhandar from Members of Parliament and general public and if so, action taken on those complaints;

(c) whether as per Department of Personnel and Training (DoPT) most shops in Delhi evade Value Added Tax and sell duplicate and spurious items, if so, the action taken by Government thereon; and

(d) the steps taken to publish the selling rates of Kendriya Bhandar on its website to check fleecing of public and Central Government employees?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) No Sir, Kendriya Bhandar's selling prices are generally lower than/competitive to market price. At times there could be some items wherein Kendriya Bhandar prices may be higher than open market due to fluctuation in the market and variation in prices from

batch to batch of items sold during fluctuations. Kendriya Bhandar procures items directly from manufactures failing which from the firms authorized by the manufactures.

(b) Government has received some complaints from Members of Parliament and general public enclosing bills of open market and Kendriya Bhandar. These complaints were appropriately examined and replied to the MPs/complainants.

(c) Levying of Value Added Tax and keeping check on selling of duplicate and spurious items in Delhi comes under the purview of Government of National Capital Territory of Delhi. DoPT does not maintain any information on this issue.

(d) Kendriya Bhandar is selling a large number of items, the prices of which keep on fluctuating on regular basis and furthermore, Kendriya Bhandar is following batch/lot wise selling price. So, it is not feasible/practical to publish its selling rates on its website.

Adjustment of SC/ST candidates for promotion

†705. SHRI NARENDRA KUMAR KASHYAP: Will the PRIME MINISTER be pleased to state:

(a) whether those Scheduled Castes (SC) and Scheduled Tribes (ST) candidates who have qualified against open seats for promotion cannot be adjusted against the vacancies meant for scheduled castes;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) whether Government, proposes to take any concrete steps to do justice to the SC and ST candidates in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (d) The Supreme Court in the matter of R. K. Sabharwal v/s. State of Punjab has held that reserved category candidates who are appointed/promoted in Government jobs on their own merit shall be adjusted against unreserved quota and reservation quota vacancies shall be filled in addition to the above. The Central Government has been following the principle laid down by the Supreme Court.

†Original notice of the question was received in Hindi.